



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Notification

Jammu 30th Nov., 2017

SRO 488 In exercise of the powers conferred by section 5-B of the Salaries and Allowance of Members of the Jammu and Kashmir State Legislature Act, 1960, the Governor is pleased to direct that in rule 2 of the Motor Car Advance (to the Members of the Jammu and Kashmir State Legislature) Rules, 1987 for the words and figure "Rs. 5.00 lacs", the words and figure "Rs.10.00 lakhs" shall be substituted.

By order of the Government of Jammu and Kashmir

Sd/-
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No:- LD(PAB)2015/13.

Dated:- 30-11-2017.

Coy to the:-

1. All Financial Commissioners/Principal Secretaries/Commissioner Secretaries /Secretaries to Government.
2. Principal Secretary to the Hon'ble Governor.
3. Principal Secretary to the Hon'ble Chief Minister.
4. Principal Accountant General, J&K , Srinagar/Jammu.
5. Secretary, J&K, Legislative Council/Assembly.
6. OSD/Special Assistant to the Hon'ble Ministers/Ministers of State _____.
7. Private Secretary to the Hon'ble Speaker, J&K, Legislative Assembly.
8. Private Secretary to the Hon'ble Chairman, J&K, Legislative Council.

[Handwritten signature]
30/11

9. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
10. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette. 150 printed copies may urgently be furnished to this Department.
11. SRO Section (w.7.s.c).

Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary
Affairs

J. K. Gupta
22/11/2017